GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE RAJYA SABHA

UNSTARRED QUESTION NO. 2445. TO BE ANSWERED ON FRIDAY, THE 21ST MARCH, 2025.

TENDERS OF GOVERNMENT'S DEPARTMENTS

2445. MS. SUSHMITA DEV:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the total number of tenders floated by various Central Government departments in the last five years along with their worth and category, year-wise;
- (b) the total number of tenders that failed to comply with Public Procurement (Preference to Make in India) Order, 2017 in the last five years, along with their value;
- (c) the number of tenders in which corrective action has been taken in the last five years, along with their value; and
- (d) whether it is a fact that foreign brands were given priority in tenders against the domestic ones, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JITIN PRASADA)

(a) to (d): No centralized data is maintained on all tenders floated by various Central Government departments. However, in 2024, the Department for Promotion of Industry and Internal Trade (DPIIT) scrutinized 867 tenders worth ₹21,170 crore on a random basis. Of these, 259 tenders worth ₹6,288 crore were found to be non-compliant with the provisions of the Public Procurement (Preference to Make in India) Order, 2017 (PPP-MII Order), as amended on 19.07.2024. As of 31.01.2025, corrective action for 43 tenders has been received.

The tenders were found to be non-compliant largely due to procuring entities not stipulating the applicability of the PPP-MII Order in tenders, which is the most significant factor contributing to non-compliance.

Out of 259 non-compliant tenders, 132 were found to be non-compliant due to the inclusion of specific brands in the bid documents. As per the provisions of PPP-MII Order, specifying foreign certifications/unreasonable technical specifications/brands/models in the bid documents is restrictive and discriminatory practice against local suppliers.
